

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GULE STAN BLEG. NO. 6, 4th FLR, PRESCOT RD.,

FORT, MUMBAI - 400 001.

REVIEW PETITION NO. 18/99 in O.A. No. 784/98.

DATED THE 1<sup>st</sup> DAY OF APRIL, 1999.

CORAM: Hon'ble Shri Justice R.G. Vaidyanatha, Vice Chairman.  
S. Srinivasa Murthy

v/s.

Union of India & Ors.

I ORDER BY CIRCULATION X

I Per Shri R.G. Vaidyanatha, Vice Chairman X

This is a review petition filed by applicant against order dated 11/2/99 passed by me in OA-784/98. I have perused the contents of the review petition and the entire case.

2. Applicant had filed original application claiming reimbursement of medical expenses in view of some objections raised by the respondents regarding certain items. After hearing the applicant who appeared in person and the counsel for administration, the OA was partly allowed by giving certain directions.

Now the applicant has filed the present review petition that this Tribunal has not taken into consideration the circular dated 18/3/92. In my order I have referred to the relevant rules and have given certain directions. There is no apparent error on record. No ground made out within the meaning of order 47, rule-1 CPC for reviewing my order dated 11/2/99. Therefore, I do not find any merit in the review petition.

3. However, one of the grounds made out in the review petition is that the order dated 11/2/99 may come in the way of the applicant while claiming any benefit in future for future investigation charges which are permissible under the circular dated 18/3/92.

I only say that this question is left open. If and when future investigations are done, and investigation charges are claimed and if according to the applicant the charges can be claimed under the circular dated 18/3/92, he may prefer the claim by giving reasons and it is for the administration to consider ~~his~~ case on merits and according to law.

4. In the result, the review petition is rejected on circulation.

*Repaired 17/4/97*  
(R.G. VALDYANATHA)  
VICE CHAIRMAN

abp.

DT: 1-4-99  
Order/Judgement despatched  
to Applicant/Respondent(s)  
on 9/4/99  
12/4